#### HIGH COURT OF JUDICATURE AT BOMBAY, NAGPUR BENCH, NAGPUR.

O.W. NO. 1410 /2025 Date: 12 March, 2025.

#### NOTICE INVITING TENDER

Sealed Tenders are invited from interested Dealers/ Suppliers for Refilling of Toner/Cartridges; Supply and Installation of necessary spare parts of Toner/Cartridges for the use of High Court of Judicature at Bombay, Nagpur Bench, Nagpur, for the period of **Two Years**, from the date of issuance of work order, as per the specification mentioned in the Tender documents. The interested parties may submit their Tender on or before 24/03/2025 upto 05.00 p.m.

The tender documents and Terms and Conditions are available on the official Website of the High Court of Bombay, i.e. http://bombayhighcourt.nic.in.

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Registrar (Admn.) High Court of Bombay, Nagpur Bench, Nagpur.

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# HIGH COURT OF BOMBAY, BENCH AT NAGPUR TENDER NUMBER BOM HC/ NAG/PRINTER REFILLING-SPARES/ /2025

#### 1. GENERAL

The Registry of Bombay High Court, Bench at Nagpur invites sealed Tenders in two parts i.e., Technical Cover and Financial Cover from reputed and experienced agencies for Refilling/Refabrication of Toner/Cartridges; Supply and Installation of necessary spare parts of Toner/Cartridges for the use of High Court of Judicature at Bombay, Nagpur Bench, Nagpur, for the period of Two Years, from the date of issuance of work order, as per the specification mentioned in this Tender documents. The interested parties may submit their Tender on or before 24/03/2025 upto 05.00 p.m.

# 2. TIME-SCHEDULE OF TENDER PROCESS :

Tenderer Reference	Tender No. High Court/ <u>NAG/PRINTER REFILLING-</u> <u>SPARES / 1410/2025</u>				
Date of Publication	13/03/2025				
Last date and time to submit Tender	24/03/2025 upto 05.00 p.m.				
Date, Time and place of opening of Technical Cover/Envelope	26/03/2025 at 03.00 p.m. In the Chamber of Registrar (Administration)				
Date, Time and place of opening of Financial Cover/Envelope	28/03/2025 at 03.00 p.m. In the Chamber of Registrar (Administration)				

(Note : The parties applying for Tender shall remain present at the time and place of the opening Technical Cover)

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# 3. ELIGIBILITY CRITERIA FOR TENDERER & REQUIRD DOCUMENTS:

Sr. No.	Eligibility Criteria	Documentary Proof to be attached					
i.		License issued under The Maharashtra Shop and Establishment Act. (Note: Such					
	applicable laws.	license must have been renewed and valid) In case of Partnership, Certificate of					
		Registration with Registrar of Firm, and Deed of Partnership etc.					
ii.	Tenderer should be	The Certificate of Registration or such					
° .	resident /business	other document issued by the public					
	operation/office within the	authority must reflect these facts.					
	limits of Nagpur Municipal						
	Corporation	9					
iii.	The Tenderer should have	The copy GST registration and PAN card.					
	valid GST and Income Tax						
	Registration.	50 21					
iv.	The Tenderer should have	Copies of Income Tax Returns downloaded					
	Income Tax Returns for	from the website of I.T. Dept.					
	last three financial years.						
v.	The Tenderer must be	Corresponding certificate of Registration.					
	registered with the						
	professional tax authority.						
vi.	Tenderer shall have	The copy of contracts/work orders					
	minimum three years'	executed/issued by such Government					
	experience of Refilling the	Offices / Establishment/Public Sector					
	Toner/Cartridges and	under takings.					
	supplying its spare parts to						
	the Government Offices						
	/Establishment/Public						
	Sector under takings						

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Sr. No.	Eligibility Criteria	Documentary Proof to be attached
vii.	blacklisted by the Central/ State Government/ Corporations/ Government Undertakings etc.	
viii.	All the terms and conditions in the tender documents inclusive of its annexures are acceptable to the tenderer.	3
ix.	The tenderer should not have been declared insolvent.	Declaration to that effect in Annexture-C.

#### 4. TENDER FEE:

- i. Tender Fee of Rupees 1000/- (Rupees One Thousand only) is payable by the Tenderer, which is non- refundable.
- Tender fee is payable by Demand Draft drawn on any Nationalized or scheduled Bank in the favour of "Registrar (Administration), High Court of Bombay, Nagpur Bench, Nagpur".
- iii. The Demand Draft shall be annexed with Tender Form, in Technical Envelope/Cover.

#### 5. EARNEST MONEY DEPOSIT (E.M.D.):

 The successful Tenderer has to deposit E.M.D. of Rupees 15,000/-(Rupees Fifteen Thousand) within 7 days or such earlier period as may be directed, from issuance of work order.

- ii. The amount of E.M.D. shall be kept in Fixed Deposit for the period of Contract in the Nationalized Bank.
- iii. The amount of E.M.D. will be returned after successful completion of the Contract, along with accrued interest.
- iv. In case of breach of Contract, the amount of E.M.D. or such portion of it, as determined by the Registrar (Administration), shall be forfeited/adjusted against the loss arising out of such breach.

## 6. TENDER IS LIABLE FOR SUMMARY REJECTION IF:

- i. Demand Draft for payment of tender fee is not annexed with the tender.
- Demand Draft is not drawn in favour of, "Registrar (Administration),
  High Court of Bombay, Nagpur Bench, Nagpur".
- iii. Demand Draft is not drawn on either Nationalized or Schedule Bank.
- iv. Tender is conditional.
- v. Copy of Balance sheet is not authenticated by authorized person like Chartered Accountant.
- vi. Every page of the tender document and annexures are not signed by the tenderer.
- vii. Copies of documents are not self-attested by the tenderer.
- viii. The period for which License is issued/renewed under Shops and Establishment Act is already expired.
- ix. Tender is received after due date and time.
- x. The tender document is illegible or incomplete.

## 7. INSTRUCTION FOR SUBMISSION OF TENDERS:

i. The price offered for Refilling; Supply and Installation of Spare Parts of Toner/Cartridge shall be enclosed in the Financial Envelope.

- ii. Duly filled Tender Form, with all Annexures along with undertaking and declaration shall be enclosed in the Technical Envelope.
- iii. Both the Envelopes i.e., Financial Envelope and Technical Envelope shall be kept together in large size Envelope, with particulars like Tender Reference number/ Name of Tenderer etc. mentioned on such large size envelope.
- iv. Financial Envelope of only those Tenderers will be opened, who have qualified in technical cover.
- v. Any kind of interpolation erasing or overwriting in the Tender Form or other annexures shall be duly attested by the Tenderer.
- vi. The numbers and make of the printers currently in use in the High Court are given for the benefit of the tenderers. There is every likelihood of rise in the number of printers during the contract period.

#### 8. OTHER TERMS AND CONDITIONS:

- i. The price quoted by the Tenderer for Refilling; Supply and Installation of spares of the Cartridges shall be inclusive of all Taxes and all other expenses.
- The tenderer shall not be entitled to enhancement in the Rates of Refilling; Supply and Installation of spares during the contract period.
- iii. The Income Tax T.D.S. and GST is deductible from the Payments made to the Supplier/Service provider, at the prevailing rates and as per the guidelines.
- iv. The supplier/Service provider shall submit bills within a month from Refilling/supply of spare parts.

- v. The Supplier/Service provider shall not be entitled to advance payments and interest on delayed payments.
- vi. The Toner powder must be the same as used in the original toner of HP, Canon, Brother, Kyosera etc., with output regarding quality and quantity of prints, not less than 95% of the original toner.
- vii. All the installed parts of the tonner must have minimum life of 45 days. In case, installed parts do not last for 45 days, the Supplier/Service provider shall not be entitled to price of such replacement.
- viii. The Supplier/Service provider shall guarantee 2000 prints after each refilling.
- ix. The life of printed text from the Refilled/Refurbished toner/cartridges shall be minimum 50 years.
- x. The Supplier/Service provider shall install only the genuine and original spare parts (Drum, Doctor Blade, PCR Roller, Magnet Roller, Wiper Blade etc.) of the cartridge.
- xi. All the work of Refiling and replacing of spare shall be done under the supervision of the official deputed by the Computer Section of this Registry.
- xii. The Supplier/Service provider shall make refiling and replacing of the spare parts, only when the actual need has arisen technically.
- xiii. The Supplier/Service provider shall change at his own cost the Refilled Cartridges/Toners or the replaced spare parts, not performing to the satisfaction of the user.
- xiv. The Supplier/Service provider shall have to make available his/its technician, at the High Court during the office hours to provide

timely service of refilling. Such service shall also be provided beyond office hours or during holidays, if so, directed by the administration.

- xv. The technician of the Supplier/Service provider shall take the printouts after each refilling and satisfy the respective court official using such printers.
- xvi. In case of any ambiguity or dispute, the interpretation by the Registrar (Administration) of this tender document shall be final and binding on both the parties to Contract.
- xvii. The decision of the Registrar (Administration) of the High Court, Bench at Nagpur, in respect of evaluation of the tenders or the award of the contract will be final and binding on the tenderers and cannot be challenged.
- xviii. The Registry of High Court of Bombay, Nagpur Bench, Nagpur reserves the right to extend the Contract for a further period up to one year at the same rates and terms and conditions.
- xviv. The Registrar (Administration) of the High Court, Nagpur Bench reserves right to split orders and / or accept or reject any tender / application so also to vary, modify, revise or change any of the terms and conditions without assigning any reason therefore.

#### 9. TERMINATION OF THE CONTRACT:

- i. The Registrar (Administration), High Court, Nagpur Bench reserves the right to terminate the contract by giving due notice in case of breach of any of the material obligations under the contract. Some of the material breaches are illustrated below.
- ii. Erasing/Blurring of ink of the printed document shall be regarded as material breach of obligation.

- iii. The indulgence in any corrupt or fraudulent practices with reference to the execution of the contract shall be held material breach of contract.
- iv. The non-availability of technical person of the supplier/service provider shall be held as material breach.

#### 10.DISPUTES:

All Legal disputes if any, shall be subject to the jurisdiction of Nagpur High Court only, preceded by Arbitration, by the sole Arbitrator at the instance of the High Court Administration.

Date: 13/03/2025

Registrar (Admn.) High Court of Bombay Nagpur Bench, Nagpur. To, The Registrar (Administration), High Court of Bombay, Nagpur Bench, Civil Lines, Nagpur-440001

Subject :- Tender in respect Refilling and spare parts of the printers required to your office.

Sir,

With reference to your Tender on the subject captioned, I am submitting herewith a Tender along with the rates for the items as per the list published on the Website of your office. I have read all the terms and conditions / instructions carefully.

Yours faithfully,

Name of the Dealer / Supplied Full Address Phone No. Mobile No. 2.

#### ANNEXURE-A

#### .. I ..

# HIGH COURT OF JUDICATURE AT BOMBAY NAGPUR BENCH : NAGPUR

#### **TENDER FORM**

# (For Refilling of Toner/Cartridges and supply and installation of necessary spare parts of Toner/Cartridges)

- 1. Name and full address of the tenderer :
- 2. Name and full address of the Establishment : (If the Establishment is Firm or Company, then relevant registration certificate number
- Means of communications;
  a. Whatsup Mobile Number
  b. E-mail ID
  - c. Land Line Telephone Number
- 4. a. PAN No.
  - b. GST Registration No.
  - c. Shop and Establishment Licence No.
  - d. Professional Tax Registration No.
- 5. Experience in terms of years in the : field of supply and service of a refilling and spare
- 6. Details of Government offices/ : establishments to which the services are provided in the last 3 years
- 7. Details of the Demand Draft enclosed : with this tender form.

#### NAGPUR:

#### SIGNATURE OF THE TENDERER

:

DATED:

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(This tender document proforma should be filled up & enclosed with the quotation)

Sr.	Name of documents	Whether		
No.		documents		
		attached		
		(Yes/No)		
1	Identity proof like Aadhar Card, Driving Licence etc.			
2	Address proof like Electricity Bill, House Tax Receipt, Rent			
	Agreement etc.			
3	Licence under Shop and Establishment Act			
4	Certificate of Registration of Firm/Company			
	Law/Partnership Deed			
5	GST Registration Certificate			
6	PAN Card			
7	IT returns of Last three financial years			
8	Professional Tax Registration Certificate			
9	Minimum 3- years experience Certificate (Copy of			
	Contracts/Work Order etc.) issued by Gov. Offices/			
	Establishment/Public Sector Undertakings			
10	Demand Draft of Rupees 1000/- in the favour of			
	"Registrar (Administration), High Court of Bombay,			
	Nagpur Bench, Nagpur" drawn on Nationalized or			
	Schedule Bank			
11	Declaration and Undertaking in Annexure-C			

# List of documents annexed :

It is certified that the above information is true and correct.

# Seal & Sign of Tenderer

# ANNEXURE-"B"

# HIGH COURT OF JUDICATURE AT BOMBAY, BENCH AT NAGPUR FOR REFILLING OF EMPTY CARTRIDGES/TONNERS AND SPARE PARTS REQUIRED

Sr. Nos.	Printer Name	Approximate Quantity	Refilling	Drum	Magnetic Roller	Wiper Blade	Doctor Blade	PCR	Total Rate
1	Cannon Make Mono Laser Printer (LBP151DW)	130							
2	HP Make Wifi Printer (M202 dw)	24						*	
3	Cannon MF272dw Multifunction Printer	16							
4	Cannon Laserjet Printer (MF-244 DW)	16							
5	Kyocera Make Network Printer (Ecosys - P2040DW) ·	15							
6	Kyocera Make Multifunction Printer (Ecosys-P 2040 DN)	10	ĸ						
7	HP Laserjet 2015 DN	04							
8	HP Make LJ M-1522N Multifunction Printer	02							
9	RICOH Make Multifunction Printer (SP325 SFNW)	1							
10	HP 416 Inktank Colour Printer	1	- 584					4	
11	HP Colour Jet 150NW	1	- 21						
12	Cannon MF643 dw Colour Printer	2							
13	Cannon Image Class 226 dn	1							
14	Lipi High Speed Printer Ribbon Cartridge LIP 6805L	3							
15	Lipi High Speed Printer Ribbon Cartridge 6810	2							

Sd/-

Name and Stamp of the Tenderer/ Supplier

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# <u>Annexure-C</u> <u>UNDERTAKING & DECLARATION</u> (On stamp paper of Rs. 100/-)

# Tender No: BOM HC/NAG/PRINTER REFILLING-SPARES/ / 2025

To,

The Registrar (Administration), High Court of Bombay, Nagpur Bench, Nagpur.

#### Name of Tenderer :-

Sir,

1. I/We hereby agree to abide by all the terms and conditions laid down in the tender document inviting tenders for Refilling of Toner/Cartridges; Supply and Installation of necessary spare parts of Toner/Cartridges.

2. It is declare that, I/We have not been declared insolvent by the Court.

3. I/We declare that, the Tenderer has never been blacklisted by the Central/State Government/Corporation, other Government Institutions.

4. I/We declare that no legal proceeding is pending against me/us in the High Court of Bombay, Bench at Nagpur. (If such proceeding is pending then give details)

5. I/We undertake to deposit E.M.D. of Rupees 15,000/- in case work order is issued to me/us, within 7 days or such earlier period as may be directed.

Signature of the Tenderer Name & Address of the Tender with Seal

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